

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 320

New IA2551/202, IA-2551/2024, IA-1649/2024, IA-2335/2024,

In

IB-453(ND)/2022

IN THE MATTER OF:

M/s. JPM Industries Ltd

.... Petitioner/Applicant

Vs.

Orkus Pvt Ltd.

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 04.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,

HON'BLE MEMBER (TECNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Milan Singh Negi, Mr Nikhil Kumar Jha Advs.

For the Respondent : Mr. Kunal Godhwani, Mr. Kinjal Chadha Advs.

ORDER

Due to paucity of time, the matter is adjourned to **26.07.2024.**

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(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik